The Land Improvement Loans (Tamil Nadu Amendment) Act, 1964

Act 10 of 1964

Keyword(s):
Central Act Amendment, The Land Improvement Loans Act, 1883
1[TAMIL NADU] ACT No. 10 OF 1964.

THE LAND IMPROVEMENT LOANS (TAMIL NADU AMENDMENT) ACT, 1964.

Received the assent of the Governor on the 28th May 1964, first published in the Fort St. George Gazette on the 10th June 1964 (Jyaistha 20, 1886].

To further to amend the Land Improvement Loans Act, 1883, in its application to the 3[State of Tamil Nadu].

Act 1 of 1964 may be called the Land Improvement Loans (Tamil Nadu Amendment) Act, 1964.

This Act extends to the whole of the 3[State of Tamil Nadu].

In the proviso to sub-section (1) of section 7 of the Land Improvement Loans Act, 1883 (Central Act XIX of 1883), after the words "Provided that", the words, figures and brackets "subject to the provisions of section 1[Tamil Nadu] Act X of 1934" shall be inserted.

Amendment to section 7, Central Act XIX of 1883.

These words were substituted for the word "Madras" by the Tamil Nadu Adaption of Laws Order, 1969, as amended by the Tamil Nadu Adaption of Laws (Second Amendment) Order, 1969.

For Statement of Objects and Reasons, See Fort St. George Extraordinary, dated the 13th March 1964, Part IV—Section 40.

This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaption of Laws Order, 1969, as amended by the Tamil Nadu Adaption of Laws (Second Amendment) Order, 1969.

* Now the Tamil Nadu Co-operative Land Development Banks 1934.